

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 115**

**CP (IB) No. 44/Chd/Pb/2023**

**IN THE MATTER OF:**

**Indian Bank**

...

**Petitioner**

**Versus**

**Puneet Bedi**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the RP**

: Mr. Dharam Paul Garg, Advocate with Mr. Vivek  
Bansal, RP in person

**ORDER**

Heard the submissions made by the Ld. counsel for the Resolution Professional. The Ld. counsel for the Resolution Professional has prayed time for arguments. Time prayed for is granted. Let this matter be posted on 22.05.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**